

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.220/MP/2023

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 seeking a direction against Respondent No. 1 to pay compensation, being the increase in cost of Tariff due to blending of imported coal.

Date of Hearing : 20.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : D B Power Limited (DBPL)

Respondents : Gujarat Urja Vikas Nigam Limited and Anr.

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Vineet Tayal, Advocate, DBPL
Ms. Nishtha Wadhwa, Advocate, DBPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking direction against Respondent No.1 to pay the compensation being the increase in the cost of tariff due to blending of the imported coal. Learned counsel submitted that the domestic coal based Power Plants, such as the Petitioner's, was required to import the coal for blending purpose in terms of the various directions of the Ministry of Power, Government of India, including the directions issued under Section 11(1) of the Electricity Act, 2003 and the Petitioner is entitled to compensation, being the increase in tariff due to blending of such imported coal.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents, and
- (b) The Respondents to file their replies to the Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**